

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3445 of 2020

Md. Faisal

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner

: Mr. Birendra Kumar, Advocate

For the State

: Mr. Shekhar Sinha, P.P.

Order No. 02

Dated 25th June, 2020

Heard the learned counsel appearing for the respective parties.

The petitioner is an accused in connection with Katkamdag P.S. Case No. 24 of 2020, pending before the Court of learned Sub-Divisional Judicial Magistrate, Hazaribag.

The son of the informant was assaulted by the accused who had died.

It appears that it was the petitioner who had stabbed the son of the informant which resulted in his death.

Regard being had to the nature of allegation, I am not inclined to grant bail to the petitioner. Accordingly, the prayer for bail made by the petitioner is rejected.

(RONGON MUKHOPADHYAY,J.)